

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 237/TL/2025

Coram:

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 11th June, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to transmission Licence to POWERGRID Ghiror Transmission Limited (erstwhile Rajasthan IV 4A Power Transmission Limited).

And

In the matter of

POWERGRID Ghiror Transmission Limited,
(erstwhile Rajasthan IV 4A Power Transmission Limited),
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:

ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

1. **Central Transmission Utility of India Limited,**
Saudamini, Plot No.2, Sector -29,
Gurgaon-122001.

2. **REC Power Development and Consultancy Limited,**
REC Corporate Head Quarter,
D Block, Plot No. I – 4,
Sec–29, Gurugram–122001.

3. **NTPC Renewable Energy Limited,**
Netra Building, E-3, Ecotech-II, Udyog Vihar, Greater Noida,
Uttar Pradesh – 201306

4. **Gamma Renewables India Project One Private Limited,**

Order in Petition No. 237/TL/2025

208, Tower B, Pioneer Urban Square, Sector 62,
Gurugram-122005, Haryana

5. **Juniper Green Energy Private Limited,**
Plot No. 18, 1st Floor, Institutional Area,
Sector - 32, Gurgaon- 122001, Haryana

6. **Auxo Sunlight Private Limited,**
Renew Sun Power Private Limited,
Commercial Block-1, Zone-6, Golf Course Road,
DLF City Phase-V, Gurugram-122009, Haryana

7. **Green Infra Renewable Projects Limited,**
5th Floor, Tower C, Building No. 8, DLF
Cybercity, Gurugram -122 002, Haryana

8. **Hinduja Renewables Energy Private Limited,**
Unit No. 1, Ground Floor, Boston House, Suren Road,
Off Andheri-Kurla Road, Andheri East,
Mumbai-400093, Maharashtra

9. **EG Mega Urja Pvt. Ltd.**
Enfinity Global Surya Kiran Private Limited,
D.No.8-2-610/68/1,2,3, Accord Blu, 5th Floor,
Road.No.10, Banjara Hills, Hyderabad, Telangana

10. **Anboto Solar Private Limited,**
Level 1, Southern Park Building, D-2 District Center Saket,
New Delhi- 110017

11. **Purvah Green Power Private Limited,**
2A Lord Sinha Road First Floor, Middleton
Row Kolkata -700071, West Bengal

12. **Green Infra Wind Energy Private Limited,**
Building 7A, Level 5, DLF Cyber City,
Gurugram- 122002, Haryana

13. **Banyan Energy Private Limited,**
Plot Nos. 51 & 52, M-Powered Building Phase-IV,
Udyog Vihar Near Atlas Chowk, Haryana

14. **Hexa Climate Solutions Private Limited,**
14th Floor, Vatika Business Park, Sohna Road,
Gurugram-122018, Haryana

15. **ACME Solar Holdings Limited,**
Plot No. 152, Sector-44, Gurugram-122002, Haryana

16. **Chandigarh Electricity Department,**

Order in Petition No. 237/TL/2025

UT-Chandigarh, Div-11, Opposite, Transport Nagar,
Industrial Area Phase - I, Chandigarh

17. **BSES Rajdhani Power Limited,**
AVP (PMG), PMG Office, 2ND Floor B-Block, Nehru Place,
New Delhi-110 019

18. **BSES Yamuna Power Limited,**
Asstt. Vice President (PMG), Shakti Kiran Bldg, Second Floor,
Karkardooma New Delhi-110 032

19. **New Delhi Municipal Council,**
AAO (Commercial), 19th Floor, NDMC, Palika Kendra,
Sansad Marg, New Delhi-110 001

20. **Tata Power Delhi Distribution Ltd.,**
Power Management Group, Technology Centre,
Near PP-3 Grid Sub Station, Opp. PP Jewellers,
Netaji Shubhash Place, Pitampura, New Delhi-110034

21. **Himachal Pradesh State Electricity Board,**
PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu,
Shimla-71011 Himachal Pradesh

22. **Haryana Power Purchase Centre,**
Shakti Bhawan, Energy Exchange,
Panchkula, Haryana.

23. **Power Development Department,**
Jammu Jammu SLDC Building, 1st Floor, Gladni,
Power House Narwal, Jammu, J&K

24. **Punjab State Power Corporation Limited,**
Shed No. T-1A, Thermal Designs,
Patiala-147001 Punjab

25. **HVDC Dadri, POWERGRID,**
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016

26. **HVDC Rihand, POWERGRID,**
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016

27. **Ajmer Vidyut Vitran Nigam Limited,**
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building, Calgiri Road Malviya Nagar,
Jaipur-302017 (Rajasthan)

28. **Jodhpur Vidyut Vitran Nigam Limited,**
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building, Calgiri Road Malviya Nagar,
Jaipur-302017 (Rajasthan)

29. **Jaipur Vidyut Vitran Nigam Limited,**
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building, Calgiri Road Malviya Nagar,
Jaipur-302017 (Rajasthan)

30. **North Central Railway,**
DRM Office, Nawab Yusuf Road,
Lucknow-211011, UP

31. **Uttarakhand Power Corporation Limited,**
Urja Bhjawan, Kanwali Road, Dehradun-248001

32. **Uttar Pradesh Power Corporation Limited,**
Fund Management, Shakti Bhawan,
14 Ashok Marg, Lucknow, UP

33. **AD Hydro,**
AD Hydro Power Limited,
Bhilwara Towers, A-12,
Sector-1, Noida-201301

34. **GMR Kamalanga Energy Limited,**
25/1 SKIP House, 25/1 SKIP House, Museum Road,
Museum Road, Bangalore - 560025,
Karnataka

35. **MB Power (Madhya Pradesh) Ltd.,**
239, Okhla Industrial Estate, Phase-III,
New Delhi-110020

36. **HVDC Agra, POWERGRID,**
B-9, Qutub Institutional Area,
New Delhi

37. **HVDC Balia, POWERGRID,**
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi, 110016

38. **HVDC Bhiwadi, POWERGRID,**
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi, 110016

39. **HVDC Kurukshetra, POWERGRID,**

POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi, 110016

40. **Northern Indian Railway,**
Sr. DEE, TRD, Delhi Division, Delhi

41. **Noida Power Company Limited,**
Electric Sub Station Knowledge Park IV,
Greater Noida-201310

42. **Northern Railways,**
Sr. DEE/ TRD, DRM Office, Hazratgan,
Lucknow-226001

43. **Rajasthan IVA Power Transmission Limited,**
T-15A, Third Floor, Salcon Rasvilas, Saket,
New Delhi-110017,

44. **POWERGRID Barmer I Transmission Limited,**
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110 016

45. **POWERGRID Beawar Dausa Transmission Limited,**
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110 016

46. **UPPTCL,**
5th Floor Shakti Bhawan, 14 Ashok Marg,
Lucknow-226001, Uttar Pradesh

....Respondents

Parties present:

Shri Ritam Biswas, RECPDCL

ORDER

The Petitioner, POWERGRID Ghiror Transmission Limited (erstwhile Rajasthan IV 4A Power Transmission Limited), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the “Transmission system for

evacuation of power from Rajasthan REZ Ph -IV (Part-4: 3.5 GW): Part A” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

S. No	Name of the Transmission Element	Scheduled COD in months from the Effective Date	Percentage of Quoted Transmission Charges recoverable on the Scheduled COD of the Element of the Project	Element(s) that are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Augmentation with 765/400 kV, 2x1500 MVA Transformer (4 th and 5 th) at Barmer-I PS • 765/400 kV 1500 MVA ICTs- 2 Nos. • 765 kV ICT bays- 2 Nos. • 400 kV ICT bays- 2 Nos.	24 months from date of SPV transfer	100%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.
2.	Augmentation of 5x500 MVA (5 th to 9 th), 400/ 220 kV ICTs at Barmer-I PS • 400/220 kV 500 MVA ICTs- 5 Nos. • 400 kV ICT bays- 5 Nos. • 220 kV ICT bays- 5 Nos.			
3.	220 kV line bays (6 Nos.) for RE connectivity at Barmer-I PS • 220 kV line bays- 6 Nos			
4.	400 kV Sectionalizer bay (1 set), 220 kV Sectionalizer bay (1 set) along with 220 kV BC (1 Nos.) and 220 kV TBC (1 Nos.) at Barmer-I PS • 400 kV Sectionalizer bay: 1 set • 220 kV Sectionalizer bay: 1 set • 220 kV BC (1 Nos.) bay and 220 kV TBC (1 Nos.) bay			
5.	STATCOM (2x±300 MVar) along with MSC (4x125 MVar) and MSR (2x125 MVar) along with 2 Nos. 400 kV bays at Barmer-I PS • STATCOM (2x±300 MVar) MSC (4x125 MVar) and MSR (2x125 MVar) • 400kV bays at Barmer-I PS – 2 Nos.			
6.	Fatehgarh-IV PS (Sec-2) – Barmer-I PS 400 kV D/C line			

	(Quad) • 400 kV line bays at Fatehgarh-IV PS (Sec-2) – 2 Nos. • 400 kV line bays at Barmer-I PS – 2 Nos			
7.	Establishment of 765/400 kV, 2x1500 MVA S/s at suitable location near Ghiror (Distt. Mainpuri) along with 2x240 MVA (765 kV) and 2x125 MVA (420 kV) bus reactor at Ghiror S/s (UP) Ghiror S/s- AIS • 765/400 kV 1500 MVA ICTs- 2 Nos. (7x500 MVA including one spare unit) • 765 kV ICT bays-2 Nos. • 400 kV ICT bays- 2 Nos. • 765 kV line bays: 8 Nos. (for LILO of Aligarh (PG)-Orai (PG) D/c, LILO of Agra (PG) – Fatehpur (PG) S/C and 765 kV interconnection with Dausa S/s) • 400 kV line bays: 2 Nos. (for 400 kV interconnection with Firozabad (UPPTCL) S/s) • 240 MVA Bus Reactor- 2 Nos. (7x80 MVA, including one spare unit) • 765 kV Bus reactor bays- 2 Nos. • 125 MVA Bus Reactor- 2 Nos. • 400 kV Bus reactor bays- 2 Nos. 110 MVA spare reactor unit (single phase)- 1 No. Future provisions at Ghiror S/s: Space for • 765/400 kV ICTs along with bays- 4 • 765 kV line bays along with switchable line reactors – 6 • 765kV Bus Reactor along with bay: 1 No. • 400 kV line bays along with switchable line reactor– 6 • 400 kV Bus Reactor along with bays: 1 No. • 400kV Sectionalizer bay: 1 set • 400/220 kV ICT along with bays -4 Nos. • 220 kV line bays for drawal- 6 Nos. • 220 kV Sectionalizer bay: 1 set • 220 kV BC (2 Nos.) bays and 220 kV TBC (2 Nos.) bays			

	• STATCOM (2x±300 MVar, 4x125 MVar MSC, 2x125 MVar MSR) along with 400 kV bays (2 Nos.)			
8.	Dausa - Ghiror 765 kV D/C line along with 330 MVar switchable line reactor at Ghiror end and 240 MVar switchable line reactor at Dausa end for each circuit of Dausa - Ghiror 765 kV D/C line • 765 kV, 240 MVar switchable line reactors at Dausa S/s end– 2 Nos. • 765 kV, 330 MVar switchable line reactors at Ghiror S/s S/s end– 2 Nos. • Switching equipment for 765 kV, 240 MVar switchable line reactors at Dausa S/s end – 2 Nos. • Switching equipment for 765 kV, 330 MVar switchable line reactors at Ghiror S/s end – 2 Nos.			
9.	LILO of both circuit of 765 kV Aligarh (PG) - Orai (PG) D/C line at Ghiror S/s along with 240 MVar switchable line reactor for each circuit at Ghiror S/s end of 765 kV Ghiror - Orai (PG) D/C line • 765 kV, 240 MVar switchable line reactors at Ghiror S/s end– 2 Nos. • Switching equipment for 765 kV, 240 MVar switchable line reactors at Ghiror S/s end – 2 Nos.			
10.	LILO of one circuit of 765 kV Agra (PG) – Fatehpur (PG) 2xS/C line at Ghiror along with 240 MVar switchable line reactor at Ghiror end of 765 kV Ghiror - Fatehpur (PG) line • 765 kV, 240 MVar switchable line reactors at Ghiror S/s end– 1 No. • Switching equipment for 765 kV, 240 MVar switchable line reactor at Ghiror S/s end – 1 No.			
11.	400 kV Ghiror - Firozabad (UPPTCL) D/C line (Quad)			
12.	2 Nos. 765 kV line bays at Dausa S/s			

13.	2 Nos. 400 kV line bays at Firozabad (UPPTCL) S/s			
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Note:

- Developer of Fatehgarh-IV PS (Sec-2) and Barmer-I PS shall provide space for 2 Nos. of 400 kV line bays each at Fatehgarh-IV PS (Sec-2) and Barmer-I PS
- Developer of Barmer-I PS shall provide space for 765/ 400 kV ICTs (2x1500 MVA), 400/ 220 kV ICTs (5x500 MVA), 220 kV line bays (6 Nos.), 400 kV Sectionalizer bay (1 set), 220 kV Sectionalizer bay (1 set), 220 kV BC (1 Nos.), 220 kV TBC (1 Nos.), STATCOM and associated 2 Nos. of 400 kV bays at Barmer-I PS
- UPPTCL shall provide space for 2 Nos. of 400 kV line bays at Firozabad S/s
- POWERGRID shall provide space for 2 Nos. of 765 kV line bays at Dausa S/s along with space for 2 Nos. of 240 MVAR switchable line reactors.

2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 5,979.29 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 24.5.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 24.5.2025 are extracted as under:

“23. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 3.6.2025.”

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Hindustan Times (English) and Dainik Jagran (Hindi). No

suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 5.6.2025

5. The matter was called out for the hearing on 5.6.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to be granted a transmission licence.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 24.5.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 14.1.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘POWERGRID Ghiror Transmission Limited,’ to establish the “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-4: 3.5
Order in Petition No. 237/TL/2025

GW): Part A” on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment

of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the

Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/ its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any

lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

12. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.

13. Petition No. 237/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member